Bill No. 22 of 2017

A BILL

to repeal the Stage-Carriages Act, 1861.

WHEREAS it is expedient to repeal the Stage-Carriages Act, 1861;

It is hereby enacted in the Sixty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the Stage-Carriages (Repealing) Act, 2017.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.
Repeal of Act 16 of 1861.

2. The Stage-Carriages Act, 1861, is hereby repealed.

STATEMENT OF OBJECTS AND REASONS.

Since the Calcutta Hackney-Carriage Act, 1919 (Bengal Act I of 1919), deals with stage-carriage in Kolkata, the Stage-Carriages Act, 1861, is no more relevant in the present context in the State of West Bengal and therefore, it is considered necessary and expedient to repeal the Stage-Carriages Act, 1861 (Act 16 of 1861), on the basis of observation made by the Law Commission of India in its 249th Report.

2. The Bill has been framed with the above object in view.

3. There is no financial implication involved in the Bill.

KOLKATA:
The 18th May, 2017.

SUVERDU ADHIKARI,
Member-in-Charge.

By order of the Governor,

MADHUMATI MITRA,
Secy. to the Govt. of West Bengal,
Law Department.